

In the Central Administrative Tribunal  
Calcutta Bench

OA No.1309 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Gouri Rani Das & Anr.

Vs.

Government of India Press

For the Applicant : None

For the Respondents: Mr. B. Mukherjee, Advocate

Heard on : 18-9-98

Date of Judgement : 18-9-98.

ORDER

It is found that application was dismissed for default earlier on 8.6.98 and subsequently, on the prayer made by the applicant, it was restored for hearing after setting aside the order of the dismissal. To-day also none appears on behalf of the applicant. Ld. Advocate Mr. Mukherjee is present on behalf of the respondents. Thereby, application is dismissed for default.

( D. Purkayastha )  
Member(J)